IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.689-B/Comp./DHC/No. 889-B/Comp./DHC/No. Dated: 64,6,21

From,

The Registrar General Delhi High Court New Delhi

To,

(On the website of High Court)

Sub: Quotation for Apple iPads for Hon'ble Judges of this Court.

This Court intends to purchase below mentioned ipads/tablets with three years warranty for the use of Hon'ble Judges of this Court:-

- 1. Apple ipad Pro 11 inch having latest generation processor (wifi + cellular 512 GB options), Magic Keyboard, Apple Pencil with three years warranty or protection plan(s) offered by the company directly or by third party vendor.
- 2. Apple ipad Pro 12.9 inch having latest generation processor (wifi + cellular 256 GB options) Magic Keyboard, Apple Pencil with three years warranty or protection plan(s) offered by the company directly or by third party vendor.

The terms & conditions of this tender are as under:-

- 1. The authorized vendors are requested to submit the necessary quotation(s) alongwith the copy of current authorization letter of the OEM and Earnest Money Deposit (EMD) worth Rs. 10,000/- by way of **Demand Draft or bankers Cheque** drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi.
- 2. Quotations received without EMD shall be summarily rejected and no request for waiver will be entertained.
- 3. Selected Vendor will also be required to submit valid authorization letter or copy of valid Authorization letter issued by OEM at the time of submitting Invoice/Bill mentioning warranty/support period.
- 4. Sealed envelope containing quotation & EMD must reach to the AOJ (IT & Stationery Branch), Lawyers' Chamber Block-III, Room No. 6, Ground Floor, Delhi High Court on or before <u>03-07-2021</u> till 5:30 P.M. clearly mentioning the rates inclusive of GST/Tax rate, technical specifications, warranty/support period and the delivery schedule of the product being offered.
- 5. The envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" and the subject "Quotation for Apple iPads" should be superscribed on the envelope.
- 6. The validity of rates should not be less than 180 days from the last date of submission of quotations and tax rate applicable should be clearly & separately mentioned.
- 7. Quotations with less period of validity of rates shall be summarily rejected.
- 8. No quotations shall be entertained <u>after due date</u>. Envelope(s) received <u>without having the subject mentioned on them</u> shall be summarily rejected.
- 9. The quotations must be tendered strictly in the format mentioned in Annexure 'A' and Annexure 'B' of this tender. Quotations offered in any other format than prescribed shall be liable to be rejected.
- 10. It may be noted that the final rates should be mentioned as unit price inclusive of GST and taxes applicable should also be clearly and separately mentioned.

- 11. The selected L-1 firm shall be bound to supply the required item(s) within twenty one (21) days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communication in this regard unless sufficient cause is shown (supported by documentary proof) for such lapse.
- 12. In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the Purchase Order will be awarded to the next eligible L-2 vendor/firm.
- 13. The DD/Pay order towards EMD of all the tenderers, except the lowest three, shall be returned to vendors on their written request after finalization of Tender Process & EMD of successful tenderer will be returned only after supply and successful installation of the first order placed to the firm fulfilling all codal formalities against receipt.
- 14. The DD/Pay Order of L-2 & L-3 will be returned after issuance of the Purchase order to the successful tenderer. If the offer of quotation is withdrawn by the tenderer before/after opening of tender or in case of any other default, the amount of EMD shall be forfeited and the firm will be blacklisted to participate in future tenders of this Court.
- 15. If multiple quotations are submitted by a firm / vendor, all such quotations submitted shall be liable to be rejected at the first instance.
- 16. After opening of the sealed quotation(s) if any correction is found in the offered rate, which renders the whole Tender process doubtful or ambiguous, the said quotation shall be summarily rejected.
- 17. The firm/vendor shall also have to furnish an undertaking (strictly as per Annexure-'C') that the firm/Partner/Director/Proprietor has not been blacklisted/banned and its Business dealings with the Central/State Government/Public Sector Undertakings/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct and also that all the terms and conditions of the instant Tender Notice are acceptable to them. The quotations received without undertaking shall be summarily rejected

This Court reserves the right to modify/amend the quotation letter/terms & conditions at a later stage. This Court also reserves the right to place the Order fully/partially to different firms/vendors.

Yours truly,

(Rajeev Kumar Chauhan)
Joint Registrar (IT/Sty.)

for Registrar General

CC to:- Joint Director (IT), Delhi high Court.- for uploading on the official website of the Delhi High Court.

Price Bid for Apple iPad 11 inch model

SI.	Model	Unit Price	l	Total Price	Warranty	Remarks, if any
No.		(without taxes)	Rate (%)	(incl. of tax)	(in years)	
1.	Apple ipad Pro 11 inch having latest generation processor – (wifi + cellular - 512 GB)					
2.	Apple Magic Keyboard					
3.	Apple Pencil					
. 4.	Apple protection plan(s) offered by the company directly or by third party vendor.					

Annexure - 'B'

Price Bid for Apple iPad 12.9 inch model

SI. No.	Model	Unit Price (without taxes)	Tax Rate (%)	Total Price (incl. of tax)	Warranty (in years)	Remarks, if any
1.	Apple ipad Pro 12.9 inch having latest generation processor – (wifi + cellular - 256 GB)					
2.	Apple Magic Keyboard					
3.	Apple Pencil					
4.	Apple protection plan(s) offered by the company directly or by third party vendor.					

Annexure- 'C'

UNDERTAKING

I/We undertake that the firm (name of the firm) or its Partner/Director/Proprietor has not been blacklisted / banned and its Business dealings with the Central / State Government / Public Sector Undertaking / Autonomous Bodies have not been banned / terminated on account of poor performance / conduct.

I/.We undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.

Signature of the authorised Signatory of the firm/company/organisation Official Stamp/Seal

Date:-

Place:-